

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 35

Dated Guwahati, the 6th April, 2011

In partial modification of Order No. 31, dated 29.03.2011, Superintendents / Section In-charge of all concerned Sections are hereby directed that whenever a meeting of any Committee is held, the Brief of the meeting alongwith a copy of Resolution adopted, shall be sent to the System Analyst, Computer Section for scanning and storage of said data in computer.

The Computer Section has already developed software for maintenance of such data in computer.

The System Analyst, Computer Section is also directed to train up an employee of this High Court in this regard.

The process shall be implemented for all committee meetings held after 01.01.2011.

By Order,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III – 50/2002/ 1526 – 1535 IG

Dated 6th April, 2011